

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 1st November 2012 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 52 of 2012

A Bill to amend the Tamil Nadu Fisheries University Act, 2012.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

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| <p>1. (1) This Act may be called the Tamil Nadu Fisheries University (Amendment) Act, 2012.</p> <p>(2) It shall be deemed to have come into force on the 31st day of July 2012.</p> <p>2. In section 11 of the Tamil Nadu Fisheries University Act, 2012 (hereinafter referred to as the principal Act), in sub-section (3), after the proviso, the following proviso shall be added, namely:—</p> <p>“Provided further that, a person appointed as Vice-Chancellor shall retire from office if, during the term of his office, he completes the age of seventy years.”.</p> | <p>Short title and commencement.</p> <p>Amendment of section 11.</p> |
| <p>3. In the proviso to section 49 of the principal Act, for the expression “sixty-five years”, the expression “seventy years” shall be substituted.</p> <p>4. (1) The Tamil Nadu Fisheries University (Amendment) Ordinance, 2012 is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.</p> | <p>Amendment of section 49.</p> <p>Repeal and saving.</p> |

Tamil Nadu
Act 21 of
2012.

Tamil Nadu
Ordinance
10 of 2012.

STATEMENT OF OBJECTS AND REASONS

In the Tamil Nadu Fisheries University Act, 2012 (Tamil Nadu Act 21 of 2012), there is no provision specifying the maximum age limit to hold the office of the Vice-Chancellor. It is considered to specify the retirement age of the Vice-Chancellor as seventy years on par with the retirement age of the Vice-Chancellor under the Central Universities Act, 2009 (Central Act 25 of 2009) so as to utilise the knowledge and experience gained by the academicians for the advancement of learning and prosecution of research in Fisheries Sciences in the State. Accordingly, the Government decided to amend the said Tamil Nadu Act 21 of 2012 to specify the retirement age of the Vice-Chancellor including the First Vice-Chancellor as seventy years. Accordingly, the Tamil Nadu Fisheries University (Amendment), Ordinance, 2012 (Tamil Nadu Ordinance 10 of 2012) was promulgated by the Governor on the 31st July 2012 and the same was published in the *Tamil Nadu Government Gazette Extraordinary*, dated the 31st July 2012.

2. The Bill seeks to replace said Ordinance.

K.A. JAYAPAL,
Minister for Fisheries.

A.M.P. JAMALUDEEN,
Secretary.